

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 9105 OF 2013**

MRITUNJAY SHARMA

....APPELLANT

VERSUS

C.I.T., AGRA

....RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Ld. Registrar's Court on 13th August, 2015, when the Court was pleased to pass the following order:-

**"The learned counsel for the appellant shall within a period of four weeks file the affidavit of valuation, failing which appropriate orders shall follow on the next date.
List again on 30.10.2015."**

It is submitted that Counsel for the Appellant has on 15th October, 2015 filed Affidavit of Valuation stating therein that the present case is as to whether and amount of Rs. 2,72,000/- but she has not paid the deficit Court fee till date. (Copy of Affidavit enclosed)

The matter above-mentioned is listed before the Ld. Registrar Court for Order.

DATED THIS THE 27TH DAY OF OCTOBER, 2015.

ASSISTANT REGISTRAR

Copy to:-

Ms. Aparna Jha, Advocate
Mrs. Anil Katiyar, Advocate

ASSISTANT REGISTRAR